

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

IA NO.94479/2019
(FOR DIRECTIONS)
IN
CIVIL APPEAL NO.1547/2019

SMT. RADHA RANI

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

O R D E R

The proceedings arising from a Civil Suit, should be treated as an ordinary civil matter.

The application stands disposed of.

..... J.

[SANJAY KISHAN KAUL]

..... J.

[B.R. GAVAI]

NEW DELHI;

NOVEMBER 04, 2019.

ITEM NO.2

COURT NO.11

SECTION III-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 1547/2019

SMT. RADHA RANI

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

IA NO.94479/2019-FOR DIRECTIONS

(An office report for direction is to be listed)

Date : 04-11-2019 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL

HON'BLE MR. JUSTICE B.R. GAVAI

For Appellant(s) Mr. Anuj Bhandari, Adv.
Mr. Shitij Chakravarty, Adv.

For Respondent(s) Mr. Bhakti Vardhan Singh, AOR
Mr. Rajesh Kumar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

The proceedings arising from a Civil Suit, should be treated
as an ordinary civil matter.

The application stands disposed of.

(ASHA SUNDRIYAL)
COURT MASTER

(ANITA RANI AHUJA)
COURT MASTER

[Signed order is placed on the file]